

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.215/06

Wednesday this the 5th day of April 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Srikanth.M.W.
G.D.S.M.C.,
Kannamali Post Office, Kochi – 8.

...Applicant

(By Advocate Mr.Sajan Mannali)

Versus

1. Senior Superintendent Post Office,
Ernakulam Division, Kochi – 11.
2. Union of India represented by its Secretary
to the Department of Post & Telecommunications,
New Delhi.
3. The Post Master,
Kannamali Post Office, Kochi – 8. ...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 5th April 2006 the Tribunal on the same day delivered the following :-

O R D E R

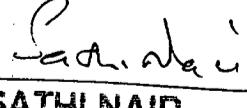
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

Heard the counsel for the applicant. It is seen that the O.A is filed without any supporting documents. Even the order against which the relief is sought is not annexed. Counsel for the applicant also has not explained any facts. The O.A is, therefore, dismissed. Applicant may file a fresh application with all documents. No costs.

(Dated the 5th day of April 2006)


GEORGE PARACKEN
JUDICIAL MEMBER

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SATHI NAIR
VICE CHAIRMAN